

Item No.30

M.A. No.1941/2003 IN
O.A. No.1955/2003

17.9.2003

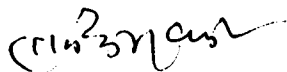
Present : Ms.Chatna Rao, learned proxy counsel
for Shri M.K. Bhardwaj, learned counsel for
the applicant

MA 1941/2003

The only prayer is made that it is the
respondent No.3, who can pass the necessary orders.

In these circumstance, order of 11.8.2003 in
OA 1955/2003 is modified to the extent that in
Paragraph No.5 instead of respondent No.2, it should
be read as respondent No.3. In this view of the
matter, further modification is made that period of
four months run from today.

MA 1941/2003 is disposed of.



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

/ravi/


(V.S. AGGARWAL)
CHAIRMAN